

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 35**  
**(IB)-714(PB)/2021**

**IN THE MATTER OF:**

State Bank of India (Trough RP Mr. Gian Chand .... Petitioner  
Narang).

Vs.

Mr. Ashutosh Mahindru

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Adv Siddharth Singh

For the RP : Adv. Bheem Sain Jain

**ORDER**

**IA-794/2022**

Due to paucity of time, the matter could not be taken up. Hence the matter stands adjourned to **05.02.2024**.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

30.01.2024  
Lalit